

**REVISION OF ELECTORAL ROLLS FOR
ELECTION TO THE JABALPUR CANTON-
MENT BOARD**

•624. SHRI MAHABIR PRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether the electoral rolls for elections to the Jabalpur Cantonment Board were recently revised; and

(b) if so, what was the method adopted for the revision of those rolls?

THE DEPUTY MINISTER OF DEFENCE
(SHRI K. RAGHURAMIAH):

(a) Yes.

(b) In accordance with the provisions of the Cantonment Electoral Rules, 1945, as amended from time to time.

IMPOUNDING OF MILCH CATTLE

*625. SHRI MAHABIR PRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that on one day recently the milch cattle kept within the limits of the Jabalpur Cantonment Board were impounded by the Executive Officer of the Jabalpur Cantonment Board; and

(b) if so, what were the reasons for this wholesale impounding of the milch cattle in question?

THE DEPUTY MINISTER OF DEFENCE
(SHRI K. RAGHURAMIAH): (a) No.

(b) Does not arise.

**TRANSFER OF THE AGRICULTURAL CREDIT
DEPARTMENT FROM THE RESERVE BANK OF
INDIA TO THE STATE BANK OF INDIA**

♦626. SHRI P. S. RAJAGOPAL NAIDU: Will the Minister of FINANCE be pleased to state:

(a) whether Government constituted any committee to examine the

question of transfer of Agricultural Credit Department of the Reserve Bank of India to the State Bank of India; and

(b) if so, what are the recommendations of that committee?

THE DEPUTY MINISTER OF FINANCE
(SHRI B. R. BHAGAT): (a) At the instance of Government the Reserve Bank constituted an informal committee.

(b) The committee has recommended that:

(i) the advisory, developmental and co-ordinating functions in relation to agricultural credit should continue to be with the Reserve Bank; and

(ii) the State Bank of India should endeavour to meet the credit requirements of agricultural marketing and processing.

**SALE OF ILLICIT LIQUOR, CONTRABAND
OPIUM AND OTHER NARCOTICS IN DELHI**

•627. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state:

(a) the number of persons taken into custody in Delhi during the last three months for selling illicit liquor, contraband opium and other such narcotics; and

(b) whether it is a fact that a regular organisation for such illegal trade on an inter-State scale is operating in Delhi?

THE DEPUTY MINISTER OF FINANCE
(SHRI B. R. BHAGAT): (a) 400 persons were taken into custody during the last three months for possession or sale of illicit liquor, contraband opium and other narcotics.

(b) The presence of any such regular organisation operating on an inter-State scale in Delhi has not yet been established.